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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH
CUTTACK

O.A. 44/2002

Date of order: 15.04.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.
Hon'ble Mr. S.K. Naik, Administrative Member.

P.K. Baug

-versus-

Union of India and Ors.

For the applicant : Mr. Dhalsamant, counsel.

For the respondents : Mr. A.K. Bose, counsel.

O R D E R

Per Justice B. Panigrahi, VC

Pursuant to the selection for the post of EDBPM, Dhitpura B.P.O. the applicant has submitted his joining report as EDBPM, Dhitpura B.O. He was running the B.O. at the Kothaghar for sometime. But due to illegal interference of some ~~of~~ persons of the locality he could not smoothly run the B.O. at Dhitpura for which he has shifted the B.O. at his own residence to a nearby village where he was residing. The authorities have, however, written a letter to the applicant by stating that he should hold the B.P.O. at Dhitpura village, but not at his own residence. Therefore, he has to take a house on rent at Dhitpura. He was also asked to hand over the charge of the post of EDBPM to Overseer (Mails). Pursuant to the said direction he handed over the charge to Overseer Mails who is now functioning as EDPBM of the village Dhitpura. In the meanwhile, it appears that the applicant has taken a house on rent at the Dhitpura village and furnished agreement deed with the landlord to the respondent No.2 and the matter is awaiting final disposal.

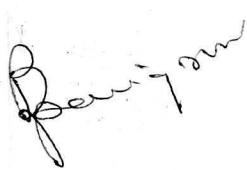
2. In view of the above circumstances, we, therefore, direct the

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respondent No.2 to make an enquiry about the suitability of the accommodation provided by the applicant for running the BPO in the said village Dhitpura within three months, if he is satisfied with the accommodation. In that case necessary order of fresh appointment to the post of EDBPM may be issued to the applicant.

3. With the above observation, the application is disposed of. No costs.

Member (A)


Vice-Chairman.